

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18267/2025

[Arising out of impugned final judgment and order dated 28-03-2025 in FA No.1344/2014 passed by the High Court of Judicature at Bombay]

THE NEW INDIA ASSURANCE COMPANY LIMITED

PETITIONER(S)

VERSUS

DOLLY SATISH GANDHI & ANR.

RESPONDENT(S)

[HEARD BY: HON. SANJAY KAROL AND HON. VIPUL M. PANCHOLI, JJ.]

Date : 15-05-2026 This petition was called on for pronouncement of judgment today.

For Petitioner(s) : Mr. C. George Thomas, AOR
Mr. Aditya Kumar, Adv.
Mr. Ila Nath, Adv.

For Respondent(s) :

Mr. Anand Dilip Landge, AOR
Mrs. Sangeeta Nenwani, Adv.
Ms. Revati Pravin Kharde, Adv.
Mr. Shreenivas Patil, Adv.
Mr. Rahul Prakash Pathak, Adv.

1. Hon'ble Mr. Justice Sanjay Karol pronounced a judgment (reportable) of the Bench comprising of his Lordship and Hon'ble Mr. Justice Vipul M. Pancholi.

2. Leave granted.

3. The appeal is dismissed in terms of the signed judgment (reportable), which is placed on the file.

4. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)